

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 4

IA No. 726/2024
And
CP (IB) No. 30/Chd/Hry/2024

IN THE MATTER OF:

Syed Mazahir Askari

...Petitioner

Under Section: 94(1) and 99, IBC, 2016

Order delivered on 21.03.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate

For the RP : Ms. Swati Saluja, Advocate

ORDER

IA No. 726/2024

This application has been filed by the RP to place on record the report under Section 99 of the Code. The same is taken on record. Thus, IA No. 726/2024 is **disposed of** and the same be tagged with the main petition for reference purpose.

CP (IB) No. 30/Chd/Hry/2024

Learned counsel for the RP is directed to supply a copy of the report along with notice of next date of hearing to the creditors within one week and file affidavit of service immediately thereafter. If the creditors are served, then they are directed to file objections, if any, within one week with a copy in advance to the counsel opposite.

Response to the objections, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter for arguments on 16.05.2024.

-sd-
(SUBRATA KUMAR DASH)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM